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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A.NO.** 86 OF 1992  
**~~T.A.NO.~~**

DATE OF DECISION 20.8.1998

Mr. Upendra Narain Rai, Petitioner

Mr. R.V. Deshmukh, Advocate for the Petitioner [s]  
Versus

Union of India & Ors. Respondents

Mr. Y.N. Ravani, Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Ramakrishnan, vice Chairman.

The Hon'ble Mr. Laxman Jha, Judicial Member.

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

(4)

Mr. Upendra Narain Rai,  
Executive Engineer (Electrical),  
Telecom Electrical Division,  
Jitendra Chambers,  
Ashram Road, Ahmedabad - 14.

.... Applicant.

(Advocate: Mr. R.V. Deshmukh)

Versus.

1. Union of India through  
The Member Production,  
Department of Telecom,  
20, Ashoka Road, New Delhi.
2. The Chairman  
Telecom Commission,  
20, Ashoka Road,  
New Delhi.
3. The Sr. Deputy Director General (BW),  
Department of Telecommunications,  
20, Ashoka Road,  
New Delhi.
4. Mr. M.K. Shanmugham  
S.S.W. (Electric)  
912 Devika Tower,  
Nehru place  
New Delhi.
5. Mr. Bhoota Singh  
Executive Engineer  
Mahanagar Telephone Nigam Ltd.,  
Telephone Exchange Building,  
Prabhadevi, Bombay.
6. Mr. G.R. Pande,  
Executive Engineer,  
Telecom Electrical Division,  
Shillong.

.... Respondents.

(Advocate: Mr. Y.N. Ravani)

ORAL ORDER


O.A.No. 86/1992

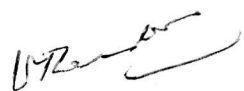
Date: 20.8.1998.

Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

Neither the applicant nor his counsel present.  
Counsel for the applicant has since been appointed as

a Member of State Tribunal. Notice was issued to the applicant to take necessary action and the same has been duly acknowledged. Despite <sup>receipt of</sup> ~~sent~~ notice the applicant has not taken steps for alternative representation and nor is he present in person or sent any intimation. In the circumstances, the O.A. is dismissed for default.

  
(Laxman Jha)  
Member (J)

  
(V. Ramakrishnan)  
Vice Chairman

vtc.

CENTRAL ADMINISTRATIVE TRIBUNAL, DELHI

(10)

Application No.

CA/86/92

of 19 .

Transfer application No.

Old Write Pet. No. ....

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 08/9/98

Countersigned.

Section Officer/Court Officer.

824498

Signature of the Dealing Assistant.

A hand-drawn diagram of a cell, represented by an oval. Inside the cell, there are two chromosomes, each consisting of two sister chromatids joined at a centromere. The chromosomes are positioned diagonally across the cell.

QA/86/92

Upendra N Rai

Gat & m.

SR NO.	DESCRIPTION OF DOCUMENTS	PAGE
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	MA/38/93	133-143
	O.O. dt 20/8/98.	



(13)

CENTRAL ADMINISTRATIVE TRIBUNALAHMEDABAD BENCH

APPLICANT(S)

Mr. Upendra Narain Jain

RESPONDENT(S)

UETPARTICULARS TO BE EXAMINEDENDORSEMENT AS TO  
RESULT OF EXAMINATION.

1. Is the application competent ?

Yes

(A) Is the application in the prescribed form ?

Yes

(B) Is the application in paper book form ?

Yes

(C) Have prescribed number complete sets of the application been filed ?

Yes

3. Is the application in time ?  
If not, by how many days is it beyond time ?

Yes

Has sufficient cause for not making the application in time stated ?

Yes

4. Has the document of authorisation/ Vakalat Namabeen filed ?

Yes

5. Is the application accompanied by D.D./I.P.O. for Rs.50/- ? Number of D.D./I.P.O. to be recorded.

D.D. No. 801/191230

6. Has the copy/copies of the order(s) against which the application is made, been filed ?

Yes

7. (a) Have the copies of the documents relied upon by the applicant and mentioned in the application been filed ?

Yes

(b) Have the documents referred to in (a) above duly attested and numbered accordingly ?

Yes

(c) Are the documents referred to in (a) above neatly typed in double space ?

Yes

8. Has the index of documents has been filed and has the paging been done properly ?

Yes

PARTICULARS TO BE EXAMINED.

ENDORSEMENT TO BE RESULT OF EXAMINATION.

9. Have the chronological details of representations made and the outcome of such representation been indicated in the application ?
10. Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal ?
11. Are the application/duplicate copy/copies signed. ?
12. Are extra copies of the application with annexures filed ?
- (a) Identical with the Original.
- (b) Defective.
- (c) Wanting in Annexures
- No. \_\_\_\_\_ Page NOs. \_\_\_\_\_ ?
- (d) Distinctly Typed ?
13. Have full size envelopes bearing full address of the respondents been filed ?
14. Are the given addressed, the registered addressed ?
15. Do the names of the parties stated in the copies, tally with Name(s) those indicated in the application ?
16. Are the translations certified to be true or supported by an affidavit affirming that they are true ?
17. Are the facts for the cases mentioned under item No6 of the application ?
- (a) Concise ?
- (b) Under Distinct heads ?
- (c) Numbered consecutively ?
- (d) Typed in double space on one side of the paper ?
18. Have the particulars for interim order prayed for, stated with reasons ?

KNP30192.

yes  
checked  
B  
11/1/92